

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): (a) No, Sir. Based on sample survey, about 55% subscribers do not pay in time. Of these, about 35% are Government subscribers,

(b) The reasons are not known to the P. and T. Department.

(c) A telephonic reminder is issued and if default persists, the telephone is disconnected. Efforts at recovery are, however, continued.

(d) The existing procedure of disconnection is already yielding results. Rebate has also been introduced, as an experimental measure, in Delhi as an inducement for prompt payment.

#### Advance of Rann of Kutch

\*1459. SHRI VIRENDRAKUMAR SHAH: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether there is a scheme to create a 'Defence Strip of Trees' along the entire border of the Rann of Kutch with a view to restricting the advance of the Rann to other fertile areas;

(b) if so, the progress so far made in the implementation of the scheme;

(c) the Central aid which is being given for the implementation of the scheme, in view of its strategic importance;

(d) whether the scheme has been reviewed and revised in the context of the Award given by the Kutch Tribunal relating to the boundary between the Rann of Kutch and Sind and if so, what is the revised thickness of the forest belt to be created; and

(e) when the scheme is likely to be completed?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM): (a) to (e). The required information is being collected from the State Government and will be placed on the Table of the Sabha.

#### Minimum Wages Advisory Committee's Report

\*1460. SHRI K. R. GANESH: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Report of the Minimum Wages Advisory Committee for Andaman and Nicobar Islands has been submitted to the Andaman Administration;

(b) if so, when;

(c) whether Government have taken any decision on it; and

(d) if not, when the decision is proposed to be taken thereon?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI): (a) Yes.

(b) On 4th December 1967.

(c) and (d). The matter is under examination.

#### East Pakistan Refugees in Tripura

\*1461. SHRI MANIKYA BAHADUR: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) the total number of East Pakistan migrants who have entered Tripura since 1963;

(b) how many of them have since been rehabilitated and at what cost and the Central assistance given for the purpose so far;

(c) whether the Chief Minister of Tripura has lately been demanding rehabilitation benefits for new migrants from East Pakistan in Tripura; and

(d) if so, Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN): (a) 1,55,213 persons upto 15th April, 1968.

(b) The position about their rehabilitation is as under:—

(i) Of the 1,55,213 migrants, 70,535 came on the basis of exchange of properties. A sum of Rs. 10,51,983 has been paid as rehabilitation

loan so far for the purchase of bullocks to them ;

(ii) 22,129 migrants were dispersed to places outside Tripura for rehabilitation. As the schemes of rehabilitation in their case are continuing, it is not possible to estimate the cost of their rehabilitation at this stage ;

(iii) 3,169 migrants are at present in camps awaiting rehabilitation ;

(iv) The remaining migrants have dispersed on their own.

(c) No such reference has lately been received from the Chief Minister of Tripura.

(d) Does not arise.

#### Accident at Fertilizer Factory, Kotah

\*1462. SHRI S. S. KOTHARI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that an accident recently occurred at the site of the Fertilizer Factory at Kotah, resulting in the death and injury to a number of workers and engineers ;

(b) if so, the steps Government have taken to determine responsibility for the accident ;

(c) whether any compensation has been given to the families of the deceased persons on an equitable basis ; and

(d) the precautionary steps taken to avoid recurrence of such accidents ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) to (d). The matter falls in the State sphere.

टेलीफोन ग्राहकों के मकानों में टेलीफोन खींच लगाना

\*1463. श्री हरदयाल देवगुण : क्या संचार मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि बानी तथा बिजली के मीटरों की भांति टेलीफोन ग्राहकों के घरों में भी टेलीफोन मीटर लगाने की सरकार ने एक योजना बनाई है; और

(ख) यदि हां, तो इस योजना के कब तक क्रियान्वित किये जाने की संभावना है ?

संसद-कार्य विभाग तथा संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) : (क) जी नहीं।

(ख) प्रश्न ही नहीं उठता।

#### Revolving Fund for Minor Irrigation Schemes

\*1464. SHRI INDER J. MALHOTRA: SHRI K. LAKKAPPA :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government have any proposal to organise a "Revolving Fund" to implement minor irrigation schemes in order to boost agriculture in the country ; and

(b) if so, the details thereof ?

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : (a) and (b). There is no proposal to set up a revolving fund for financing minor irrigation programmes.

#### Rural Labour Enquiry

\*1465. SHRI LOBO PRABHU : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the reasons for the delay in the publication of the findings of the Rural Labour Enquiry including the 19th and the first round of the 20th Sample Survey (July, 1964—July, 1965) ;

(b) the latest information about the number, wages, days of employment of agricultural labour ;

(c) whether Government have made any efforts to relate agricultural labour wages with factory-labour wages and benefits ; and

(d) the staff, if any, which is maintained in his Ministry to study and progress the interests of agricultural labour ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) In view of the volume of work involved